

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 120
(IB)-1024/ND/2018

IN THE MATTER OF:

M/s Realfin Solutions Pvt. Ltd.	...	Applicant
Vs.		
M/s Nikhil Footwears Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 16.07.2021

Coram:

SHRI P. S. N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Mukund Rawat, Adv.

ORDER

Learned Counsel for the Corporate Debtor is present and submits that settlement talks are in progress and pray for grant of time. Learned Counsel for the Operational Creditor is not present. Post the matter before the Regular Bench on **09.09.2021**.

Sd/-
K.K. VOHRA
MEMBER (TECHNICAL)

Sd/-
P. S. N. PRASAD
MEMBER (JUDICIAL)